

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/s KRISHNA KANHAIYA MILK PROCESSING PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/s KRISHNA KANHAIYA MILK PROCESSING PRIVATE LIMITED
2	Date of incorporation of corporate debtor	05.03.2014
3	Authority under which the corporate debtor is incorporated/registered	REGISTRAR OF COMPANIES- PUNE
4	Corporate Identity No/Limited Liability Identification No. of corporate debtor	U15400PN2014PTC150871
5	Address of the registered office and principal office (if any) of the corporate debtor	Regd Office:- 21/1/1, Main Road Dhawalgaon, Shrigonda, Ahmednagar, Maharashtra, India-413702
6	Insolvency commencement date in respect of the corporate debtor	05.12.2025
7	Estimated date of closure of insolvency resolution process	03.06.2026 (180 days from the insolvency commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	KAMAL AGARWAL IBBI/IPA-001/IP-P00868/2017-18/11466
9	Address and e-mail of the interim resolution professional, as registered with the Board	487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:-advocate.kamal.aggl@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:-cirp.kkmppl@gmail.com Mob:- 9811138823
11	Last date for submission of claims	19.12.2025
12	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web Link:- https://ibbi.gov.in/en/home/downloads Physical Address – NA

Notice is hereby given that the Hon'ble National Company Law Tribunal Mumbai Bench- VI has ordered the commencement of a corporate insolvency resolution process of M/s ABUTANI MERCANTILE PRIVATE LIMITED vide its order dated **05.12.2025 in CP(IB)/465[MB]/2025**

The creditors of **M/s KRISHNA KANHAIYA MILK PROCESSING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof **on or before 19.12.2025** to the interim resolution professional at the address mentioned against entry no 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 06/12/2025

Place:- New Delhi



(KAMAL AGARWAL)

Interim Resolution Professional

IBBI/IPA-001/IP-P00868/2017-18/11466

Relevant forms for submission of claims may be downloaded from <https://www.ibbi.gov.in/home/downloads> Form B-Operational Creditors, Form C-Financial Creditors, Form D-Workman/ Employee, Form F- other creditors.

PUBLIC NOTICE

Notice is hereby given to the general public that, the below mentioned previous original registered have been lost. Our client Newrise Healthcare LLP through Partners Dr. P. R. SHAIKH & Dr. A. V. CHEWLE has lodged a police complaint regarding the loss of aforesaid registered documents at Alibag Police Station vide **Lost property registration No. 1189/2025, on dated 01/12/2025.**

Description of Property
Alibag M. C. Property No. ALB00000584, Area 179.03 Sq.Mtrs. & Property No. ALB00000583, Area 113.50 Sq.Mtrs., Constructed on N.A. Survey No. 103/1/A/5, At Alibag (Chendhare), Tal-Alibag, Dist-Raigad.

The details are as under -
1. **Sale Deed**, dated 10/09/1990, **Dr. R. B. DHAMANKAR & others AND Mr. B. V. BOTHERA, Sr. No. 2667/1990.**
2. **Sale Deed**, dated 22/01/1999 **Dr. R. B. DHAMANKAR & others AND Mr. C. B. DHAMANKAR, Sr. No. 85/1999.**

If any person finds the said documents or has any information regarding their whereabouts, such person is hereby requested to inform the undersigned in writing within 7 (seven) days from the date of publication of this notice.

Place : Alibag
Date : 06/12/2025
Sd/-
Adv. Mahesh Suhas Mhatre
Office : **Ruturaj Plaza, Flat No. 1, Ground Floor, Shivaji Chowk, Near Gawade Optics, Alibag, Raigad-402201**

IN THE HIGH COURT OF JUDICATURE AT MADRAS ORDINARY ORIGINAL JURISDICTION
C.S. (Comm. Div.) No. 214 of 2025, O.A. No. 846 of 2025, A. No. 4189 of 2025 and A. No. 4680 of 2025

To, M/s Hunnar Gold, Mr. Tejas Lalit Soni, Mr. Hemendra Hiralal Jain
Please take notice that a civil suit bearing C.S. (Comm. Div.) No. 214 of 2025 has been filed before the Hon'ble Madras High Court by M/s Mehta Jewelry seeking a direction to return the gold bars of 24 kt gold comprising 1006.84 grams or in the alternative the market value of the gold bars of 1006.84 grams at the time of realization and direction against the Defendants to pay the costs incurred by the Plaintiffs thus far towards travel, accommodation, follow ups, complaints filed before the police officials, counsel fees paid for such complaints and other incidental expenses leading up to the present suit proceeding among other reliefs. Applications number O.A. No. 846 of 2025, A. No. 4189 of 2025 and A. No. 4680 of 2025 has also been filed along with the above suit.

Please be informed that the said suit along with the above applications are posted for your appearance before the Hon'ble Madras High Court on 17.12.2025. If you fail to appear before the Hon'ble Court on the date fixed or any other day when the matter is listed either in person or through any authorised counsel, the matter will be proceeded with and decided in your absence.

M. S. Bharath
KRIA Law
Counsel for Plaintiff



Relief Recovery Department, IDBI Bank Ltd, Rustomjee's O-Zone, Shop No.7, Laxmi Singh Complex, Near Goregaon Flyover, MTNL Office, Goregaon(W) Mumbai Pin : 400062

[RULE 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the following borrowers to repay the amount mentioned in the notice within 60 days from the date of the receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described in below table, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of The Borrower / Guarantor	Date Of 13(2) Notice	Amount Claimed In Demand Notice (Rs.)	Date Of Symbolic Possession	Address of Property
Akshay Subhash Mithabavkar & Roshani Ramesh Shah	13.08.2025	1,74,23,646/-	04.12.2025	1. Flat No 2201, 22 nd Floor, Rishabh Villa, Near Haji Bapu Road, Malad East, Mumbai, Maharashtra-400097. 2. Delta House, Flat No 603, 6 th Floor, B Wing, Ram Mandir Road, Gas Bharu, Goregaon East, Mumbai, Maharashtra-400063.

The borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of IDBI Bank Limited for an amount mentioned below and interest thereon.

Place: Mumbai
Date: 04.12.2025
Sd/-
Authorised Officer,
IDBI Bank Limited

IN THE COURT OF CITY CIVIL AT DINDOSHI MUMBAI (BORIVALI DIVISION)
Comm. Sum. Suit No. 289 OF 2024

Bank of Baroda (e-Vijaya)
A Bank Constituted under the Banking Companies acquisition and transfer of Undertaking Act V. 1970 having its Branch office known as "Dahisar Branch" having address at Sai Leela CHS Ltd, Anand Nagar, Dahisar East, Mumbai, Maharashtra - 400068
Through Chief Manager- Mr. Saurabh Raj, Mob. - 8145311009
Email - daheas@bankofbaroda.co.in

Vs.
Sd/-
For Registrar
City Civil Court, Dindoshi

1. Mr. Rehan Abdul Rahim Khan (Prop. M/s. Kaynaat Tours and Travels) Having office at, 701, Building No. 05, Loknagay Nagar Co. Op. Hsg. Soc. Ltd., Juhu - Varsova Link Road, Kapaswadi, Andheri (West), Mumbai - 400053
2. Ms. Kaynaat A. Khan Residing at, Flat No. 1206, on 12th Floor, Pegasus Parantani Nagar Co. Op. Hsg. Ltd., Near Mandir - Masjid, Varsova, Andheri (West), Mumbai, Maharashtra - 400061

Take a note that this Hon'ble court will move before this Shri A. R. Kamble in court room no. 01 on 09.12.2025 at 11.00 am by the above-named defendants for the following relief.
a. By order and decree of this Hon'ble Court the defendants jointly or severally be directed to pay the Plaintiff the sum of Rs. 10,19,629/- (Rupees Ten Lakh Nineteen Thousand Six Hundred Twenty-Nine Only) till date of filing of suit including interest as per the Particulars of claim hereto annexed and further the defendants be ordered to pay the interest @ 14.40% per annum or as the court may fit, on the said sum from the date of filing of the suit till realization of payment;
b. Such other and further reliefs as this Hon'ble Court may deem fit and proper in the nature and circumstances of the case;
c. Cost of this suit be provided for to the Plaintiff; Given under my hand and the seal of this Hon'ble Court. Dated this 04th day of September 2025

Narendra Kumar Tiwari
Advocate for Plaintiff
29, Dattani Trade Centre, Chandavarkar Road, Borivali (W), Mumbai-400092.
Mob. 9867635643

INDIAN OVERSEAS BANK
Mahim Branch
378, Sadhna, Lady Jamshedji Road, Mahim, Mumbai-400016

APPENDIX-IV POSSESSION NOTICE (For immovable property)
Rule 8 (1)

Whereas, The undersigned being the Authorised Officer of Indian Overseas Bank under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 15.03.2025 calling upon the Borrower : **Mr. Santosh Ganesh Ugale and Mrs. Bhagyashri Santosh Ugale** to repay the amount mentioned in the notice aggregating to **Rs. 16,68,788.40/- (Rupees Sixteen Lakh Sixty Eight Thousand Seven Hundred Eighty Eight and Paise Forty Only)** as on 13.03.2025 plus accrued interest/unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of payment within 60 days from the date of the notice.

The Borrower/Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Guarantors and the public in general that the undersigned being the Authorized Officer of Indian Overseas Bank has taken Possession of the property as described herein below in exercise of powers conferred upon him under sub-section (4) of Section 13 of the Act, read with rule 8 of the Security Interest (Enforcement) rules, 2002 on this **3rd day of December of the year 2025.**

The Borrowers/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with such property will be subject to the charge of the **Indian Overseas Bank, Mahim Branch, 378, Sadhna, Lady Jamshedji Road, Mahim, Mumbai-400016** for an amount of **Rs. 17,70,726.40/- (Rupees Seventeen Lakhs Seventy Thousand Seven Hundred Twenty Six and paise forty only)** as on 30.11.2025 plus accrued interest/unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of final payment is made to the Bank.

The borrower's attention is invited to provisions of sub Sec 8 of Sec13 of the Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF THE IMMOVABLE PROPERTY
Flat No. 810, 8th Floor, Building No. B, Building & Project Known as Shiv Sai Awas, Survey No. 5/1, 9 & 69/1/1, Near Chhatrapati Shivaji Maharaj Stadium, Bhadwad & Govt. ITI Bhiwandi, Off Bhadwad Road, Bhiwandi, Village Mouje Bhadwad, Taluka-Bhiwandi, District-Thane, Maharashtra-421302. Property in the name of **Mr. Santosh Ganesh Ugale and Mrs. Bhagyashri Santosh Ugale**
Date : 03.12.2025
Place : Mumbai
Sd/-
Authorised Officer
Indian Overseas Bank

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Karveer Nivastini Tower, 3rd Floor, Near Zorba Hotel, Gavur Mandai Road, Shahupuri, Kolhapur-416001.
Landline : 02312993544, E Mail-recoveryrosolapur@canarabank.com

SALE NOTICE

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Canara Bank (below mentioned respective Branch), will be sold on "As is where is", "As is What is" and "Whatever there is" on 24.12.2025 for recovery of below mentioned amount due to the respective Branch mentioned in the schedule below of Canara Bank with further interest and other expenses from the Borrowers as mentioned in Schedule below. The details of Reserve Price of the property and the Earnest Money Deposit is also mentioned in the schedule below along with brief details of the Borrowers respectively. **The Earnest money Deposit shall be deposited on or before 23/12/2025 12:00 PM.**

DATE OF AUCTION : 24.12.2025 (01:00 PM TO 03:00 PM)
LAST DATE FOR DEPOSIT OF EMD : 23.12.2025 (TILL 12:00 PM)
LOG ON TO BAANKNET.COM FOR DETAILS

SL. NO.	BRANCH DETAILS	NAME OF THE BORROWER	DUE AMOUNT	DESCRIPTION OF PROPERTY	RESERVE PRICE	EMD
1	KOLHAPUR SANE GURUJI VASAHAT Branch, Canara Bank, Tel. No. 9481877427, Mob. 7755926554 and e-mail id rb3894@canarabank.com	MR. BAJRANG MAHADEV GHODAKE	Rs. 20,43,422.58 (Rupees Twenty Lakhs Forty Three Thousand Four Hundred Twenty Two and Fifty Eight Paise Only)	All that part and parcel of the property consisting of Land & Building, On Mikat No. 365, Unit No. 02, Near Maruti Temple, at Kandalgaon, Tal. Karveer, Dist. Kolhapur-416013 Bounded; On the North by : By Property of Chandrakant Atigare On the South by : By Road On the East by : By property of Dagadu Atigare On the West by : By Unit No. 1 Mikat No. 365	Rs. 11,90,000.00 (Rupees Eleven Lakhs Ninety Thousand Only)	Rs. 1,19,000.00 (Rupees One Lakh Nineteen Thousand Only)

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact above mentioned respective Branch Manager of Canara Bank on their Mobile No. and E-mail ID during office hours on any working day.
Date : 07.12.2025
Place : Kolhapur
Sd/- MURUGESAN A
Authorised Officer, CANARA BANK



बैंक ऑफ इंडिया Bank of India
APPENDIX-IV (See rule-8(1))
POSSESSION NOTICE (for Immovable/Movable property)

Whereas The undersigned being the authorized officer of the **BANK OF INDIA** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 25.07.2025 calling upon the borrower **M/s New Mipro Company** to repay the amount mentioned in the notice being **Rs. 40,76,903.17 + UCI and Other applicable charges (Contractual dues up to the date of notice)** (in words **Rupees Forty Lakhs Seventy Six Thousand Nine Hundred Three and Seventeen Paise**) + UCI and Other applicable charges (Contractual dues up to the date of notice) within **60 days** from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this **2nd day of December, 2025.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **BANK OF INDIA** for an amount **Rs. 40,76,903.17 + UCI and Other applicable charges (Contractual dues up to the date of notice)** thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Movable Property
All Part and Parcel of Shed and hypothecation of Plant & Machinery (Milk Processing equipments) and Stock lying at Gat No. 247/1 At Shilapur Post Odha Tal. & Dist. Nashik-422003.
NAME : Uttam Pandurang Thakare
DESIGNATION : Chief Manager & Authorized Officer
Place : Pimpri Sayyad
Date : 02.12.2025

Form No. 3 (See Regulation-13 (1)(a))
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT-3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400703

Case No. : OA/1509/2024
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

BANK OF INDIA
VS
MOHAN BARU RAO KASABE

To, (1) MOHAN BARU RAO KASABE A/B Wadgaon Nashik Nashik, MAHARASHTRA-422003 Nashik, MAHARASHTRA-422003 (2) ARUN HIRAMAN BANDAVANE BANDAWANE MALA, OLD AMBAD ROAD, SATPUR, TAL. NASHIK, NASHIK, MAHARASHTRA-422012
SUMMONS
WHEREAS, OA/1509/2024 was listed before Hon'ble Presiding Officer/ Registrar on 18/03/2025.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 65,49,394/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on **16/01/2026 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.
For Paper Book follow the following Url : https://cis.drt.gov.in/drtlive/paperbook.php?ri=2025245391126
Given under my hand and the seal of this Tribunal on this date : **26/11/2025.**
Sd/-
Signature of the Officer Authorised to issue summons
Note : Strike out whichever is not applicable

SBI भारतीय स्टेट बैंक HLC, BELAPUR (14677) CBD Belapur Railway Station Complex, Tower No.04, 5th Floor, CBD Belapur, Navi Mumbai - 400014. Tel: 022-2783 4451 Email: sbi.14677@sbicci.com
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on **08.01.2026** in between **11.00 am to 03.00 pm** for the recovery of respective amount, due to the State Bank of India (Secured Creditor) from the respective Borrower(s) and the Guarantor(s) as specified here under:

Name of Borrower	Total dues for recovery	Description of the immovable properties	Reserve Price (In Rs.)	Earnest Money Deposit (EMD) (In Rs.)	Date & Time for inspection of the properties
Mr.Surendra Singh & Geeta Malik	Rs.19,88,048/- (Rupees Nineteen Lacs Eighty Eight Thousand Forty Eight Only) on 14.01.2019 and with further interest, costs and expenses etc. thereon.	Flat No.202, 2nd Floor, "Shanti Heights", Situated At Land Bearing Plot No.55, Sector No.35, At Village Kamotho, Nearby ICICI Bank, Panvel, Navi Mumbai, Taluka Panvel, District Raigad - 410209. Measuring Built up area 609 Sq.ft. (56.5452 sq.mt.) Possession: Physical	Rs.57,56,000/- (Rupees Fifty Seven Lacs Fifty Six Thousand Only)	Rs.5,75,600/- (Rupees Five Lacs Seventy Five Thousand Only)	On 08.01.2026 03.00 PM to 5.00 P.M

The e-auction will be conducted through Bank's e-Auction service provider approved service M/s PS Alliance Private Limited at their web portal <https://baanknet.com>. The interested bidders shall ensure that they get themselves registered on the e-auction website and deposit earnest money in the virtual wallet created by service provider as per guidelines provided on <https://baanknet.com>. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/Demonstration, Terms & conditions on online Inter-se Bidding etc., may visit the website <https://baanknet.com>. For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's website <https://bank.sbi>, www.sbi.co.in and website <https://sbi.co.in/news/auCTION-notices/sarfaesi-and-others> and <https://baanket.com>. **Statutory Notice under Rule 8(6) of the SARFAESI Act:** This is also a notice to the Borrower/Guarantor of the above loan under Rule 8(6) of the SARFAESI Act 2002 about holding of Auction for the sale of secured assets on above mentioned date. **Enquiry & Inspection: Resolution Agent: OM Enterprises (Mr. Sanjay Gadkar-9892507818)**
Date: 07.12.2025, Place: Panvel
AUTHORISED OFFICER, STATE BANK OF INDIA

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd Office Number 201-B, 2nd Floor, Road No. 1 Plot No-B3, WFI IT Park, Vagle Industrial Estate, Thane (West) - 400604
A Housing Loan Facility was granted, pursuant to a Loan Agreement entered into between ICICI Bank Limited ("Secured Creditor", which includes its successors and assigns) and the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) mentioned below ("Borrower(s)", which includes his/ her/ their respective successors, assigns and heirs).

The undersigned, being the Authorised Officer of the Secured Creditor ("Authorised Officer") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") and in exercise of the powers conferred under Section 13(12), read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, (Rules), has issued Demand Notices under Section 13(2) of the Act, calling upon the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) mentioned below to repay the amount payable pursuant to the Loan Agreement and as mentioned specifically in the Demand Notices, within 60 days from the date of receipt of the said Notices. As the Borrower(s)/ Co-Borrower(s)/ Guarantor(s), has/ have failed and neglected to repay the amount as mentioned in the Demand Notices, a Notice is hereby issued to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) and to the public in general, that the undersigned has taken Symbolic Possession of the properties described below, in exercise of the powers conferred on him/ her under Section 13(4) of the Act, read with Rule 8 of the Rules. The details, including the date of Symbolic Possession of the properties are mentioned below:

Sr. No.	Name of the Borrower/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Sharda Murari Tekade & Murari Tulshiram Tekade- LUBSL00001193850	Property 1 - Plot No. 4/2 G.P. No-4/2, Gate No 518, Kumbhar Wada, Muktaingar, Edalabad 425306. Property 2 Plot No. 3/2, G.P. No-3/2, Gate No. 518, Kumbhar Wada, Muktaingar, Edalabad- 425306./ December 01, 2025	June 17, 2016 Rs. 2,97,139.00/-	Bhusawal

The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) is/ are hereby given a 30 day notice to repay the amount. Otherwise, the mortgaged properties will be sold on the expiry of the 30 day period, from the date of publication of this Notice, as per the provisions under Rules 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
Date: December 06, 2025, Place: Edalabad
Sincerely Authorised Officer,
Secured Creditor
DIWAKAR V GOND
Advocate High Court Bombay

FORM G CORRIGENDUM TO INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE CORPORATE RESOURCES PRIVATE LIMITED
OPERATING AS INVESTMENT COMPANY AT MUMBAI, MAHARASHTRA (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with CIN No.	Future Corporate Resources Private Limited CIN: U7440MH2007PTC175603
2. Address of the registered office	Ground Floor, Shop No. 1, Laxmi Narayan Stationary, Prem Nagar, Opp. Meghwadi, Jogeshwari East, Mumbai - 400060, Maharashtra
3. URL of website	-
4. Details of place where majority of fixed assets are located	The Company was operating as group investment company and was also engaged in business activities of loyalty program, media releases, and telecom talk-time. For further details write an email to irp.fcrrpl@aegisipe.com .
5. Installed capacity of main products/ services	The company is not operational.
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL.	Expression of Interest is being invited for all assets except the excluded assets of the Corporate Debtor in terms of Regulation 36A and Regulation 36B(A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. For further details, write an email to irp.fcrrpl@aegisipe.com .
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	The resolution applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to irp.fcrrpl@aegisipe.com .
10. Last date for receipt of expression of interest	10 December 2025 (Previously, 03 December 2025)
11. Date of issue of provisional list of prospective resolution applicants	13 December 2025 (Previously, 06 December 2025)
12. Last date for submission of objection to provisional list	18 December 2025 (Previously, 11 December 2025)
13. Date of issue of final list of prospective resolution applicants	20 December 2025 (Previously, 13 December 2025)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20 December 2025 (Previously, 13 December 2025)
15. Last date for submission of resolution plans	18 January 2026 (Previously, 12 January 2026)
16. Process email id to submit Expression of Interest	irp.fcrrpl@aegisipe.com

Agile Resolution Services Private Limited through authorised representatives Avil Menzes
As Resolution Professional of Future Corporate Resources Private Limited
Registration No. IBBI/PE-0118/IPA-1/2022-23/50041
Authorisation for Assignment valid till 30 June 2026
Address: 106, Kanakia Atm 2, Cross Road 'A', Chakala MIDC, Andheri East, Mumbai - 400 093
Email: irp.fcrrpl@aegisipe.com, avil@caavil.com

FORM A (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s KRISHNA KANHAIYA MILK PROCESSING PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	M/s KRISHNA KANHAIYA MILK PROCESSING PRIVATE LIMITED
2 Date of incorporation of corporate debtor	05.03.2014
3 Authority under which the corporate debtor is incorporated/ registered	REGISTRAR OF COMPANIES-PUNE
4 Corporate Identity No./Limited Liability Identification No. of corporate debtor	UI15400PN2014PTC150871
5 Address of the registered office and principal office (if any) of the corporate debtor	Regd Office:- 21/111, Main Road Dhalwagaon, Shrigonda, Ahmednagar, Maharashtra, India-413702
6 Insolvency commencement date in respect of the corporate debtor	05.12.2025
7 Estimated date of closure of insolvency resolution process	03.06.2026 (180 days from the insolvency commencement date)
8 Name and registration number of the insolvency professional acting as interim resolution professional	KAMAL AGARWAL IBBI/IPA-001/IP-P00868/2017-18/11466
9 Address and e-mail of the interim resolution professional, as registered with the Board	487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail-advocate.kamal.aggl@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail-cirp.kmppl@gmail.com Mob:- 9811138823
11 Last date for submission of claims	19.12.2025
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 23 ascertained by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives are available at	Web Link- https://bbi.gov.in/en/home/downloads Physical Address - NA

Notice is hereby given that the Hon'ble National Company Law Tribunal Mumbai Bench-VI has ordered the commencement of a corporate insolvency resolution process of M/s KRISHNA KANHAIYA MILK PROCESSING PRIVATE LIMITED vide its order dated 05.12.2025 in CP(IB)/465(MB)/2025. The creditors of M/s KRISHNA KANHAIYA MILK PROCESSING PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 19.12.2025 to the interim resolution professional at the address mentioned against entry no.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

(KAMAL AGARWAL)
Interim Resolution Professional
IBBI/IPA-001/IP-P00868/2017-18/11466
Relevant forms for submission of claims may be downloaded from <https://www.bbi.gov.in/home/downloads> Form B-Operational
Creditors, Form C-Financial, Form D-Workman, Form E-Creditor, Form F - other creditors.

Date:- 06/12/2025
Place:- New Delhi

CORR

